

SABATHU ACT 1836
ACT NO. XV. OF 1836
(Rep., by Act 32 of 1850)

[13th June, 1836.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 13th June 1836.

It is hereby enacted, that the Functionary or Functionaries who are, or may be, appointed to the Political Charge of Subathoo and the other Territories annexed thereto, be placed under the Control and Superintendence in Civil Cases, of the Court of Sudder Dewanny Adawlut at Allahabad; and that such Control and Superintendence shall be exercised in conformity with such instructions as the said Functionary or Functionaries may have received, or may hereafter receive, from the Governor General of India in Council.
